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Title: Regarding scrapping of the Land Acquisition Act, 1984.

KUMARI MAMATA BANERJEE : Sometimes be sympathetic to the farmers if not me.

MR. SPEAKER: Your notice is for scrapping Land Acquisition Act.

KUMARI MAMATA BANERJEE : It is all right. Firstly, I want to say that we do not want to take advantage being women as we consider ourselves as human beings.

MR. SPEAKER: I hope the lady hon. Member has understood it.

KUMARI MAMATA BANERJEE : She has understood it and everyone here has agreed to it. We do not want to be treated as men or women but as human beings. It is on record.

As the House is to be adjourned any day, I would appeal to this House to bring a new legislation for land acquisition. The Land Acquisition Act, 1894 is a draconian law. It is a black law and colonial law. Because of this law, the State Governments are misusing their land acquisition power not for public purpose but for individual purpose resulting in great difficulties to the farmers. It may be in Andhra Pradesh; it may be in West Bengal; it may be in Punjab; it may be in Haryana; it may be in Gujarat or Rajasthan. The farmers are crying due to land grabbing by the State Governments. First of all, I want you to scrap this Land Acquisition Act and bring a new amendment so that the State Governments cannot misuse this law for individual or private purposes. In the name of SEZ, for promoting the real estate business in the fertile agricultural land, farmers are being killed. It has resulted in starvation deaths. I am sorry to [\[MSOffice22\]](#) say this.

I can show you the example. Farmers have given affidavits to the courts that they have not given their lands. But the Government, through Section 144 and through police, *

. I want to give you two or three suggestions. Scrap this Land Acquisition Act immediately; cancel SEZ policy and set up a new policy, which involves farmers also. We are not against setting up of industries. But you have to see that you cannot set up industries or individual houses by grabbing agricultural land.

* Not recorded.

One cannot grow at the cost of another. Industries should grow in their own way; and agriculture should grow in its own way.

I am giving the example. These are the affidavits given by the farmers of Singur that they have not given their lands. *
...(Interruptions)

* Not recorded.

MR. SPEAKER: Bring that to me.

...(Interruptions)

MR. SPEAKER: No matter of any State will be mentioned. Kumari Mamata Banerjee, you are doing very well, if I may say so. With all appreciation, I would say that you have put up a very good case.

...(Interruptions)

KUMARI MAMATA BANERJEE : I am mentioning about the land acquisition and the problems of the farmers.

Secondly, I can show you the letters written by various parties. This is the letter written by West Bengal Pradesh Congress (I) Committee; this is the letter written by Communist workers; this is the letter from Janata Dal (S); this is the letter from Samajwadi Party. ...(Interruptions)

MR. SPEAKER: You cannot show them like that. It is not permitted under the rules. You know it very well.

...(Interruptions)

KUMARI MAMATA BANERJEE : I am just mentioning that all the political parties are against it, including the Congress, the Bharatiya Janata Party; the Samajwadi Party; the Janata Dal (S); and the Janata Dal (U). They had stated that social tension has arisen in *â€* (Not recorded) and other parts of the country also. You please do something. I would request the Central Government not to keep mum. I would request Madam Sonia ji and Prime Minister Dr. Manmohan Singh to visit the place. ...(Interruptions)

MR. SPEAKER: The name of the place cannot be mentioned here.

...(Interruptions)

MR. SPEAKER: Please do not do this.

...(Interruptions)

MR. SPEAKER: It is a State matter. I will not allow this.

...(Interruptions)

KUMARI MAMATA BANERJEE : So many women are being tortured; children are being killed. The farmers, the minorities, the Scheduled Castes and the Scheduled Tribes are being killed. ...(Interruptions) Nobody is intervening. ...(Interruptions) No action is being taken. ...(Interruptions)

MR. SPEAKER: Hon. Members, please take your seat. She is doing very well.

...(Interruptions)

MR. SPEAKER: The hon. Member has spoken very well. Kumari Mamata Banerjee, you have raised your matter very ably. I have not interrupted you when you were mentioning those things.

...(Interruptions)

MR. SPEAKER: Shri Topdar, will you please sit down?

...(Interruptions)

MR. SPEAKER: Nothing is being recorded except the statement of Kumari Mamata Banerjee. Only her statement will be recorded.

(Interruptions)*

KUMARI MAMATA BANERJEE : Sir, I said that matters belonging to minorities do not belong just to the State Governments. The matters of women and children belong to the Central Government also. The matters relating to the Scheduled Castes and the Scheduled Tribes fall within the purview of the Central Government. So, I would request the Central Government not to keep mum.* (Interruptions)

MR. SPEAKER: Bring it to me. I will see that.

...(Interruptions)

KUMARI MAMATA BANERJEE : *(Interruptions)

MR. SPEAKER: Please do not refer to any State.

...(Interruptions)

* Not recorded.

KUMARI MAMATA BANERJEE : I am not mentioning any State's name. I am mentioning the name of minorities; the Scheduled Castes and the Scheduled Tribes; the women and the children. ...(Interruptions)

MR. SPEAKER: State matters cannot be brought here.

...(Interruptions)

MR. SPEAKER: Prof. Vijay Kumar Malhotra, you used to oppose it everyday. Now, you are encouraging her to do it. This is not the way to do it.

...(Interruptions)

MR. SPEAKER: This is not fair.

...(Interruptions)

KUMARI MAMATA BANERJEE : I am raising the matter to which I am entitled to, which comes within the purview of the Central Government....(Interruptions)

MR. SPEAKER: Nothing should be recorded.

*(Interruptions) **

MR. SPEAKER: Please take your seat.

Shri Hansraj Ahir.

...(Interruptions)

KUMARI MAMATA BANERJEE : Women are being tortured. *...(Interruptions)* So many people are being killed. *...(Interruptions)* I would request the Central Government to intervene in the matter and to return the land to the minorities; to the Scheduled Castes and the Scheduled Tribes; to the women and children. *...(Interruptions)*

MR. SPEAKER: Nothing will be recorded.

*(Interruptions)**

MR. SPEAKER: Nothing is being recorded.

*(Interruptions) **

* Not recorded.

MR. SPEAKER: Nothing is going on record. I have called Shrimati Archana Nayak.

*(Interruptions) **

MR. SPEAKER: Please cooperate. I am requesting all of you to please cooperate. Kumari Mamata Banerjee, I allowed you to raise the matter.

...(Interruptions)

MR. SPEAKER: I have called Shrimati Archana Nayak. She wants to raise a very important matter.

...(Interruptions)

MR. SPEAKER: Shri Adhir Chowdhury, I have not called you. Nothing will be recorded.

*(Interruptions)**

MR. SPEAKER: I have called the hon. Member, Shrimati Archana Nayak.

...(Interruptions)

MR. SPEAKER: Kumari Mamata Banerjee, you have raised your matter. It is for the Government to consider.

...(Interruptions)

SHRI ANANTH KUMAR (BANGALORE SOUTH): They cannot selectively respond. *...(Interruptions)*

MR. SPEAKER: I will adjourn the House if you do not want the proceedings to continue.

...(Interruptions)

SHRI ANANTH KUMAR : The Government should respond in this matter. *...(Interruptions)*

MR. SPEAKER: Please take your seats.

...(Interruptions)

* Not recorded.

MR. SPEAKER: The House stands adjourned till 2.00 pm.

12.47 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.04 hrs.

The Lok Sabha re-assembled at four minutes past Fourteen of the Clock.

(Mr. Deputy-Speaker in the Chair)